



Government of Jammu and Kashmir,
Housing & Urban Development Department,
Civil Secretariat, Jammu / Srinagar.

Notification

Jammu, the 9th October, 2023

S.O. 517 **Whereas**, vide Director, Urban Local Bodies, Kashmir letter No. DULB/G/1178/2022/45438 dated 30.12.2022 regarding a representation submitted by Ms. Haseena Akther D/o Ab. Gani Ganie R/o Yaripora Kulgam alleging the illegal construction in the Municipal Committee, Yaripora and upon its examination, it has come to fore that the President, Municipal Committee, Yaripora namely Mohd. Yousuf Khan has granted building permission which is beyond his role and competence; and

Whereas, in terms of Government Order No. 96-JK(HUD) of 2023 dated 20.06.2023, an enquiry was ordered by the Department under Section 26 of the Jammu and Kashmir Municipal Act, 2000, wherein Mr. Haris Ahmad Handoo, JKAS, Vice Chairman, Srinagar Development Authority was appointed as an Inquiry Officer to enquire into the matter of alleged misconduct of President, Municipal Committee, Yaripora namely Mr. Mohd Yousuf Khan for abusing official powers; and

Whereas, President Municipal Committee, Yaripora was afforded an opportunity to present his case/ defense by the Inquiry officer. The President, Municipal Committee, Yaripora (Mr Mohd Yousuf Khan) appeared before the Inquiry Officer and submitted a written statement of defense which was taken on record; and

Whereas, the Inquiry Officer vide letter No. SDA/VC/PS/74 dated 11.09.2023 has submitted the inquiry report. The Inquiry Officer in the report has observed that the President, Municipal Committee, Yaripora (Mr. Mohd. Yousuf Khan) in his reply has denied all the charges leveled against him but admitted that he has issued Building Permission cases at the behest of the then Executive Officer and he signed the Building Permission as he was told that President, Municipal Committee happens to be the chairman of the BOCA and further stated that he is illiterate and does not have knowledge of law. Moreover, he submitted that prior to the year 2021, all building permission cases were being processed offline and the building permission in question was also processed in offline mode and alleged that he was made to sign building permission case by deception ;and

Whereas, the Inquiry Officer after considering the reply of the President, Statement of defense has recommended that the President, Municipal Committee, Yaripora (Mr Mohd Yousuf Khan) has abused his official powers as the President of the Committee, in violation of norms and acted in a manner which is unbecoming of a public servant and therefore is liable for action under Section 26 of the Jammu and Kashmir Municipal Act, 2000.

Now, therefore, in exercise of the powers conferred by Section 26 of the Jammu and Kashmir Municipal Act, 2000, the Government hereby removes Mr Mohd Yousuf Khan, President, Municipal Committee, Yaripora from his office on the ground of abuse of his official powers, with immediate effect.

By order of the Lieutenant Governor.

Sd/-
(Prashant Goyal)
Principal Secretary to the Government,
Housing and Urban Development Department.

No. HUD-LSGOULBK/34/2023-01(C.No. 7147011)

Dated. 09.10.2023.

Copy to the :

1. Joint Secretary (Jammu, Kashmir & Ladakh), Ministry of Home Affairs, Government of India.
2. Principal Secretary to the Hon'ble Lieutenant Governor, J&K.
3. Commissioner/ Secretary to the Government, General Administration Department.
4. Secretary to the Government, Department of Law Justice and Parliamentary Affairs.
5. Director, Urban Local Bodies, Kashmir.
6. Director, Archives, Archaeology & Museums, J&K.
7. General Manager, Government Press, Srinagar.
8. Private Secretary to Chief Secretary, J&K.
9. Private Secretary to Principle Secretary to the Government, Housing and Urban Development Department.
10. Concerned.
11. Incharge Website, Housing and Urban Development Department.
12. Government orders file (w.2.s. cs).

(Thannaji Bhat)
Under Secretary to the Government
Housing and Urban Development Department

09.10.2023